

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-245-2020**

Beachfront Resorts Pvt. Ltd.

**... Petitioner**

*Versus*

State of Goa & Ors.

**... Respondents**

Mr. Shivan Desai, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondents No.1 and 3.

Mr. Nigel Da Costa Frias, Advocate for the Respondent No.2.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ**

**Date: 21<sup>st</sup> October, 2020**

**P.C.**

Heard Mr. Shivan Desai, learned Counsel for the petitioner, Mr. Devidas J. Pangam, the learned Advocate General with Ms. Ankita Kamat, learned Additional Government Advocate for the respondents No.1 and 3 and Mr. Nigel Da Costa Frias, the learned Counsel for the respondent No.2.

2. In pursuance of our order dated 06.10.2020, the inspection was to be held by the Goa Coastal Zone Management

Authority. They faced some issue about intimation to the parties, and, therefore, the learned Advocate General now states that the Goa Coastal Zone Management Authority will hold the inspection on 30.10.2020 at 11:00AM.

3. The learned Counsel for the petitioners as well as the respondent No.2 accept the notice of this date and the time of inspection and, therefore, there will be no necessity of issuing a fresh notice for inspection.

4. The inspection to be held on the said date and time and the report to be filed on or before the next date. The copy of such report to be furnished to the petitioners and the respondents well in advance.

5. The matter is now placed for further consideration on 25.11.2020. However, we grant liberty to the parties to complete their pleadings by serving advance copies upon each other.

6. Stand over to 25.11.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***